Name of Medical No. of seats reserved

College			
	MBBS	Pre- Medica	Total l
Grant Medical College, Bombay	10	-1.1	10
Medical College, Nag- pur	4		4
B. J. Medical College,			
Poona	2		2
gabad	1	**	1
Bombay T.N. Medical College,	5	.,	5
Bombay	5	* *	5
Medical College, Sola- pur	10	**	10
Medical College, Mysor	e	8	8
Medical College, Banga-		8	8
Medical College, Bilari			3
Karnatak Medicai		3	
College, Hubli	28,87	5	5
Medical College, Mani- pal	207	15	15
S.C.B. Medical College, Cuttack	7		7
Medical College, Burla	5	2.5	5
Pondicherry Medical College,		5	5
Medical College, Am-	1	ĺ	
Medical College, Patiala	J23*	44	23*
Dayanand Medical			
College, Ludhiana Medical College, Rohtal	5 k 3	8.3	3
Medical College, Simla	20	20.0	20
S.M.S. Medical College			
Medical College, Udai-	11	X.5	11
pur	U	4.4	1
ner	5	16	5
K.G. Medical College, Lucknow	9	**	9
S.N. Medical College, Agra	10		10
Medical College, Kan- pur	3		3
College of Medical Sciences, Banaras			
Hindu University, Varanasi	4		4
L.L.R.M. Medical College, Meerut	3		3

Nomc^of Medical	No. of seats reserved			
ge	MBBS Pre- Total Medical			

	TOTAL		314	75	389
Medica jim	d College,	Pan-	2		2
Bankur Bank	a Medical tura	Colleg	re, 5	5	10
	ar Medica Calcutta	al Col-	8	. 76	8
	a Nationa Institute		100	1	1
cutta	Market Land		3		3
Colle	ircar M ge, Calcu	tta .	4		4
Allah	. Medical	1.10	3	199	3

♦Number of seats in each medical college separately has not yet been intimated.

## REPORT OF THE CUSTOMS STUDY TEAM

- \*488. SHRI BHUPINDER SINGH: Will the Minister of FINANCE b-? pleased to
- (a) whether the customs team set up under the Chairmanship of Shri D. N. Tiwary, M. P., has sub mitted Its report to Government;
- (b) if so, what are the recommenda tions made by the team;
- (c) whether recommendations the have been considered by Government;
- (d) if so, what are the recommen dations accepted by Government; and
- (e) the recommendations not accept ed by Government and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Yes, Sir.

(b) Copies of the report were laid on the Table of the Houae on the 3rd August, 1967,

(c) to (e) In the first part of its report the Study Team made 210 recommendations. Of these 159 have been accepted with or without some modifications and 18 have not been accepted. The others are under consideration.

Written Answers

## STATEMENT I

1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 13, 14, 15, 16, 17, 20, 21, 22, 23, 24, 27, 29, 30, 32, 33, 34, 35, 36, 37, 40, 42, 43, 44, 46, 47, 48, 49, 50, 51, 52, 53, 58, 59, 60, 61, 63, 64, 65, 67, 68, 69, 70, 71, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 87, 89, 90, 92, 94, 95, 96, 97, 98, 99, 100, 101, 102, 104, 106, 107, 108, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 123,

124, 125, 126, 128, 129, 130, 131, 132, 133, 134, 136, 137, 138, 141, 143, 145, 146, 147, 148, 155, 156, 160, 161, 162, 164, 165, 166, 167, 168, 169, 170, 172, 173, 174, 175, 176, 177, 178. 179, 180, 182, 183, 184, 185, 186, 188, 189 190, 191, 192, 194, 195, 196, 198, 199, 201, 203, 204, 205, 206, 208, 209.

to Questions

Total: 159.

The second part of the report, which was presented on 28-7-67, is being taken up for consideration.

A statement listing the recommendations accepted and statement listing the recommendations not accepted, with reasons therefor, are laid on the Table of the House.

## STATEMENT II

SI. No.	No. of recom- menda tion		Para	Reasons for non-acceptance
τ	26	The Indian Tariff Act excepting the provisions relating to protective duties should be transferred to the Dept, of Revenue or alternatively the relevant provisions of this Act as also the schedules be incorporated in the Customs Act.	3 · 29	As the Indian Tariff Act also contains provisions concerning anti-dumping laws, protective duties, tariff preferences, which are more the concern of the Ministry of Commerce, it was decided to continue the status quo.
2	41	Licensing policy for actual users may be formulated industry wise so that individual licences in- dicating the particular indus- try may suffice.	3.36	This would involve comprehen- sive listing by the DGTD. Even then the list may not be complete and reference to it would be difficult because of its size.
3	45	Import licences may be issued for individual consignments as in the case of clearance permits for iron and steel material and exports of controlled commodities.	3.36	This would substantially increase the work of the licensing or- ganisation for issue of ccp for more than 2 lakh licences.
4	86	The possibility of entrusting dis- posal of all uncleared cargo to an organisation other than ports or customs may be considered.	3.70	It should be possible to achieve the desired objective even under the existing arrange ments by resolving the difficulties at administrative level and by evolving time bound operations at all stages. If the port organisation earmarked a separate set of staff to attend to this work exclusively and if customs also did likewise and were to complete their work of examination, valuation etc. even as the former initiated disposal action the present arrangement would become adequate

SI. No. men tion	No. of da	Nature of recommendation	Para Reasons for ron-acceptarce recom
5	93	Where any dispute affecting a senes of imports has been taken up all assessments in volving the identical dispute should be kept pending at the refund stage.	43 The acceptance of this recommendation might deny to other claimants the opportunity to pursue their cases vigorously and to put forward any new arguments they may have.
6	103	An additional 'label' should be pasted to the licence so as to draw pointed attention to any aspect of the licence, the licensee should take note of before he effects import.	4-12 This was really not necessary as the licensee should be careful to check the document. Further any inadvertent Omission may create complications,
7	105	The Joint Committee of Customs and ITC officers should be a standing committee attending whole time for speedy settlement of issues, to enquiries and advance cle ports from ITC angle.	A,- 12 As it would be difficult for one or two nominated officers to give correct decision in all cases the recommendation was not accepted, arance of im
8	122	Foreign Post Offices may be set up at the major international airports at Bombay, Calcutta, Delhi and Madras to clear airmail.	6-7 Because of insufficient volume of work, difficulty in getting adequate space at the airport and as the present arrangements improved as for other recommendations this recommendation was not accepted.
T	127	Parcels detained for licences may be listed on separate sheets for ease of subsequent handling.	69 As listing of detained parcels on separate sheets would involve duplication of work, apart from time and stationery, the recommendation was not accepted.
10	139	Arrangements should be made for disposing letter mail those requiring the airport itself.	of at least air articles including assessment at
it	140 Only	those articles for which addifional tion are required Central Exchange, being disposed of nation section itself.	6-14 Do. documents/informa should go to the rest in the elimi
1	2 144	Previous offences may be ignored in respect of postal imports unless the value of the consignment is, say, above Rs. 5000.	6-17 As it is a salutary principle 10 take note of previous offences and to impose severer penalties for repeat offences, this was not accepted.

Sl. No.	No. of recom- mends tion	*)	Para	Reasons for non-acceptance
13 5 m .	163	The relevant date for purposes of rate of duty on exports may be the date of filing of shipping bill in the indoor scrutiny branch or the final entry inward of the ship, whichever is later.	7.16	It was felt that the date of entry outward was preferable being nearer to the point of export.
ųi.	171	Government may consider fixing by law a minimum amount (say Rs. 25) above which only claims could be made.	90	On grounds of principle and as the legality of such a measure was not clear the recommenda- tion was not accepted.
15	193	Publication of the Customs Tariff and Foreign Trade Staristics should be taken over by the Central Exchange for Assess- ment Data.	9.7	It was felt that customs depart- ment need not take over the work now being attended to by DGCI&S.
16	197	A small press should be attached to the unit set up for publication work.	9-11	It was felt that a separate press would not be necessary. The purpose could be served by obtaining proper priorities for printing.
17	200	Custom Houses should stock for sale all publications of interest to trade issued by Customs, Trade Control, Ex- change Control and other Departments.		Because there were authorised book sellers in almost all important cities in India. It was not considered necessary to accept this recommendation
18		Appraiser should himself take the initiative wherever feasible to order clearance on bond.	9.18	It was felt that the objective, could be achieved if wider publicity is given to all the facilities available to the importers in respect of clearance of cargo. Acceptance of the recommendation might give rise to allegations of collusion between the appraiser and the importer even though unfounded and unwarranted.

## O. N. G. C. OFFICE IN GUJARAT

\*-489. SHRI K. S CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

the number of Class I, II, III and IV employees in the office of the Oil and Natural Gas Commission in Gujarat State; 1002 RS—3.

- (b) the number of Gujaratis employed in the Commission in each of the categories mentioned at part (a) above; and
- Cc) the steps taken by Government to fill the posts in Class III and IV services of the Commission from the local population?